


(16)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/656/(IB)/CB/2017
NAME OF THE PETITIONER(S) : KAMACHI INDUSTRIES LTD
NAME OF THE RESPONDENT(S) : GEETHA SAI ENERGY PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	PREETHI S. ARASU FOR RAJAGOPAL & RAGHUNATHAN ADVOLATES	PETITIONER	

ORDER

Counsel for Petitioner present. Petition is admitted for hearing. The **Registry** is directed to issue notice to the Corporate Debtor. Counsel for the Petitioner is also directed to issue private notice by sending a copy of the petition along with the notice to the Registered Office address of the Corporate Debtor. Counsel for the Petitioner submitted that at the time of filing the petition in compliance with the Rules, the notice has been sent by the Petitioner along with the copy of the petition to the Registered Office of the Corporate Debtor. It has been returned with the endorsement 'left'. However, Counsel for the Petitioner has confirmed that the Company is very much functioning at the same Registered Office address but they are not willing to receive the notice. Put up on **15.12.2017 at 10.30 A.M.**

—sd—
MEMBER (JUDICIAL)